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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

(31)

+ **W.P.(C) 5736/2021**

MR. ASHISH VIRMANI Petitioner

versus

GOVERNMENT OF NCT OF DELHI & ANR. Respondents

(32)

+ **W.P.(C) 5739/2021**, CM APPL. 18465/2021 & CM APPL.
18471/2021

SH. RAJEEV PARASHAR Petitioner

versus

STATE (GOVT. OF NCT) OF DELHI & ORS. Respondents

(49)

+ **W.P.(C) 5891/2021**

KUSHAL KUMAR & ORS. Petitioner

versus

GOVERNMENT OF NCT OF DELHI & ANR. Respondents

Through: Mr. Ashish Virmani, Mr. Pallav Mongia, Ms. Bhavini Srivastava, Mr. Harsha Gollamudi, Mr. Vishal Kapoor & Ms. Supragya, Advs. for petitioner with petitioner in person in W.P.(C) 5736/2021.

Mr. Amrish Kumar Tyagi, Mr. Deepak Parashar, Mr. Himanshu Shukla & Mr. Prakhar Singh, Advs. for petitioner in W.P.(C) 5739/2021.

Mr. Ashish Mohan, Mr. Kushal Kumar, Mr. Shashwat Tripathi, Mr. Akash Deep Gupta & Ms. Mansi Sharma,

Adv. for petitioner in W.P.(C) 5891/2021

Mr. Anuj Aggarwal, ASC, GNCTD with Ms. Ayushi Bansal, Adv. for GNCTD.

Mr. Anurag Ahluwalia, CGSC with Mr. Abhigyan Siddhant & Mr. Nitnem Singh Ghuman, Adv. for UOI.

Mr. Satya Ranjan Swain, Central Govt. Senior Panel Counsel with Mr. Vinod Tiwari, GP & Mr. Kautila Birat, Adv. for UOI in W.P.(C) 5736/2021.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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04.06.2021

CM APPL. 17952/2021 & CM APPL. 17953/2021 in W.P.(C) 5736/2021.

CM APPL. 18466/2021, CM APPL. 18472/2021, CM APPL. 17965/2021

& CM APPL. 17966/2021 in W.P.(C) 5739/2021.

CM APPL. 18534/2021 & CM APPL. 18535/2021 in W.P.(C) 5891/2021.

1. Exemptions allowed, subject to all just exceptions.
2. The notarized affidavit, requisite Court fee and properly stamped *vakalatnama* be filed within two weeks of the Court resuming physical hearing.
3. The applications stand disposed of.

W.P.(C) 5736/2021, W.P.(C) 5739/2021 & W.P.(C) 5891/2021

4. Pursuant to the last order the respondent no.1/ GNCTD, in order to justify its stand as to why persons in the 18-44 and <45 age group, who were administered the first dose of Covaxin at GNCTD vaccination centres, have not been given the second dose till date, has screen-shared copies of certain communications exchanged with respondent no.2/Union of India as also M/s Bharat Biotech, the manufacturer of COVAXIN. Let the same be brought on

record, with advance copies to the other side. It will also be open for the respondent no.2 to place on record copies of any communication/correspondences that they deem relevant to the issue at hand.

5. As per the GNCTD, 1,50,000 persons in the 18-44 and <45 age group were administered the first dose of COVAXIN at its vaccination centres during the period between 01.05.2021 to 24.05.2021, but most of them have not received the second dose till date. Keeping in view the fact that the second dose of COVAXIN is, as per the existing protocol, required to be administered within 4-6 weeks of the first dose, which the GNCTD admits that it may not be in a position to do – it is evident that the failure to administer the second dose would compromise and frustrate the very exercise of administering the initial dose in the first place. This is, therefore, a question of serious and urgent public concern.

6. Learned counsel for both respondent nos.1 and 2 pray for time to obtain instructions as to how they intend to address this issue.

7. List before the Vacation Bench on 07.06.2021.

REKHA PALLI, J

JUNE 4, 2021

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